

(b) whether the construction of the Project will be completed within the target date ; and

(c) the amount so far spent out of the total sanctioned amount ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) The work on the main dam in both the spillway portion as well as gravity dam portion is in progress. The difficult works of foundations in the deep river bed portion have been completed and masonry filling has been brought up to the average river bed level. Drilling and grouting in the deposit foundations in the river bed have been completed. The same are in progress in the higher elevations of foundations. The problems regarding foundations at the abutments have also been resolved and the work on these is in progress. A number of special instruments like stress meters, rock deformation meters, etc., are being installed in the dam in the course of construction work. The power house location has been finalised and the work thereon is being taken up.

(b) The project was earlier scheduled to be completed by 1975-76. However, in a recent meeting of the Project Working Committee, progress of construction was revised, according to which it would be possible to commission the first set during 1977-78 and the remaining three sets in 1978-79.

(c) The expenditure incurred upto the end of February, 1971 was Rs. 28.36 crores.

#### Decision of the tribunal on Krishna-Godavari river waters dispute

2194. SHRI P. VENKATASUBBIAH : Will the Minister of IRRIGATION AND POWER be pleased to state ;

(a) whether the Tribunal constituted

to settle the Krishna-Godavari River Waters Dispute has concluded its deliberations; and

(b) if so, the time by which the Tribunal is going to give its award ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) and (b). The Krishna Water Disputes Tribunal and the Godavari water disputes were constituted by the Central Government on 10.4.1969 and the adjudication proceedings are in progress. While efforts are being made by the Tribunals to complete their work as expeditiously as practicable, it is not possible at this stage to indicate when the adjudication proceedings are likely to be over.

#### Rate of production of Rail Wagons

2196. SHRI R. S. PANDEY :

SHRI P. NARASI MAHAREDDY :

Will the Minister of RAILWAYS be pleased to state :

(a) the present rate of production of Rail wagons of various types in the country;

(b) the present requirements of Rail wagons in the country which have a demand abroad; and

(c) whether it is proposed to give licence to the private industrialists to manufacture Rail wagons to meet the demands in the country and abroad ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) The average rate of production of various types of wagons in the country during the last three years is about 14000 wagons per year in terms of four-wheelers.

(b) The requirement of wagons on Indian Railways is worked out on the anticipated development of traffic during a Five Year Plan period and annual procurement is undertaken to suitably phase out the production load. There is, therefore, no fixed requirement of wagons as such.

The present installed capacity in the country is sufficient to meet the internal as well as export demands.

(c) Does not arise.

**Keeriakitti Kerappan Irrigation scheme, Kerala**

2197. SHRI M. K. KRISHNAN : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the attention of Government has been drawn to the urgent need for taking up Keeriakitti Kerappan Irrigation Scheme in Palghat District, Kerala;

(b) if so, the main features of the Scheme;

(c) whether Government have received any memorandum from the Members of Parliament from Kerala regarding this issue; and

(d) if so, the action taken by Government thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) to (d). Some Members of Parliament urged the undertaking of the Keeriakitti Kerappan irrigation scheme. Since no proposals have been received about this project, enquiry was made from the Government of Kerala who have indicated that investigations for this project are, about

to be completed and that the project report and estimates are under preparation.

**Re-instatement of casual labourers of Ernakulam Railway Station (Southern Railway)**

2198. SHRI M. K. KRISHNAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether a large number of casual labourers have been retrenched in the Ernakulam Junction Railway Station, Kerala recently ;

(b) if so, the total number of workers retrenched ;

(c) whether Government have taken any steps to re-instate them or absorb them in alternative jobs ; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIA): (a) and (b). 273 casual labourers were discharged on completion of the construction of the Marshalling Yard near Ernakulam.

(c) and (d). 20 casual labourers have been re-engaged. The rest cannot be re-engaged at present as there is no work in that area. They will be absorbed when new works are taken in hand.

**Regularisation of appointment of senior casual labourers as substitute gangmen under P.W.I. Kalupara Ghat (South-Eastern Railway)**

2199. SHRI CHINTAMANI PANIGRAHI: Will the Minister of RAILWAYS be pleased to state :

(a) whether there are 50 senior casual labourers working as substitute Gangman under P.W.I., Kalupara Ghat on South-